

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 12/82-ALC4/2013 **MEETING DATE** : 19.09.2013

The Meeting No. 12/82 in the year 2013-14 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was scheduled to be held on 19.09.2013 but was actually held on 26.09.2013 under the Chairmanship of, Shri Jaikant Singh, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

1. Shri D.N. Mathur. Consultantr, Department of Pharmaceutical
2. . Shri Manoj Kumar, Deputy Director, DC (MSME)
3. Shri R.C. Meena, Deputy Director General of Foreign Trade

Case No. A-12	M/s Divis Laboratories Ltd, Hyderabad
Meeting No. 12/AM14 dated – 19.09.2013	F.No. 01/82/162/00621/AM13/DES-III
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.	

Case No. A-13	M/s Sandoz Pvt Ltd.
Meeting No. 12/AM14 dated – 19.09.2013	F.No. 01/82/162/00087/AM14/DES-III F.No. 01/82/162/00099/AM14/DES-III
Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.	

Case No. B-107	M/s Astrix Labs Pvt Ltd
Meeting No. 12/AM14 dated – 19.09.2013	F.No. 09/24/50/00165/AM13/DES-III
RLA F. No. 09/24/040/538/AM12	Adv. Lic. No.0910005472 dated 27.07.2012
Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.	

Case No. B-108	M/s Intas Pharma Ltd
Meeting No. 12/AM14 dated – 19.09.2013	F.No. 01/82/50/711/AM12/DES-III F.No. 01/82/50/726/AM12/DES-III
RLA F. No. 03/94/040/114/AM12 RLA F. No. 03/94/040/173/AM12	Adv. Lic. No.0810102412 dated 11.08.2011 Adv. Lic. No.0810104691 dated 31.08.2012
Decision : Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to maintain Status quo. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-109	M/s IPCA Labs Ltd
Meeting No. 12/AM14 dated – 19.09.2013	F.No. 01/82/50/1060/AM10/DES-III
RLA F. No. 03/94/040/949/AM10	Adv. Lic. No.0310558204 dated 02.02.2010
Decision : It was decided to amend the description of Export Product as “Triamcinolone Base instead of “Triamcinolone Acetonide”” . The rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B-110	M/s IPCA Labs Ltd
Meeting No. 12/AM14 dated – 19.09.2013	F.No. 01/82/162/104/AM14/DES-III
RLA F. No. 03/94/040/183/AM12	Adv. Lic. No.0310644410 dated 26.07.2011
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals and also decided to send the copy of application to TA.	

Case No. B-111	M/s Deccan Nutraceuticals Pvt Ltd, Pune
Meeting No. 12/AM14 dated – 19.09.2013	F.No. 01/82/050/08244/AM130/DES-III
RLA F. No. 31/83/040/000117/AM13	Adv. Lic. No.3110056020 dated 09.10.2012
Decision : Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to maintain Status quo. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-112	M/s Deccan Nutraceuticals Pvt Ltd, Pune
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Meeting No. 12/AM14 dated – 19.09.2013	F.No. 01/82/050/00824/AM13/DES-III
RLA F. No. 31/83/040/00058/AM13	Adv. Lic. No.3110055158 dated 27.07.2012
Decision :Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to maintain Status quo. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-113	M/s Lupin Ltd
Meeting No. 12/AM14 dated – 19.09.2013	F.No. 01/82/050/00417/AM11/DES-III
RLA F. No. 03/95/040/00127/AM11	Adv. Lic. No.031057576 dated 20.05.2010
Decision : This case was earlier considered and approved in NC meeting no. 30/82 dated 26.10.2010 for export of 5000 kg of 7-APCA. The firm exported 999.62 kg of 7-APCA, after which the export order got cancelled. The firm now intend to export various formulation of Cefprozil in lieu of balanced quantity of 7-APCA due for export. In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/696/2012-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: As per the approved norms for Cefprozil and 7-APCA. 1 kg 7-APCA is equivalent to 1.2453 kg of Cefprozil Balance quantity of 7-APCA for export = 4000.38 kg equivalent to 4981.70 kg of Cefprozil In lieu of the balance 4000.38 kg of 7-APCA the firm be advised to export various formulation of Cefprozil for a total quantity of 4981.70 kg of Cefprozil. The firm should thereof be advised to account for 4981.70 kg of Cefprozil. RA may take appropriate action as per the decision f Norms Committee.	

Case No. B-114	M/s Lupin Ltd
Meeting No. 12/AM14 dated – 19.09.2013	F.No. 01/82/050/647/AM13/DES-III
RLA F. No. 3/95/040/304/AM13	Adv. Lic. No.0310704078 dated 20.07.2012
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.	

Case No. B-115	M/s Alembic Ltd
Meeting No. 12/AM14 dated – 19.09.2013	F.No. 01/82/050/542/AM13/DES-III
RLA F. No. 34/24/040/00103/AM13	Adv. Lic. No.3410034667 dated 18.07.2012

Decision : :Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to amend the description of Import item Sr. No. 7 and Sr. No. 8 in the minutes of the NC meeting no. 31/AM 13 dated 21.02.2013 as details given below. The rest of the minutes would remain same.

S.No	Import item	For Export of 1 No. of Tablet	
		250 mg	400 mg
1.	Ursodeoxycholic Acid	255.0 mg	408.0 mg
2.	Microcrystalline Cellulose (Avicel PH 101)	26.75	42.80
3	Povidone (Kollidon-25)	6.00	9.60
4.	Crospovidone (Polyplasdone XL)	5.00	8.00
5.	Microcrystalline Cellulose (Avicel PH 102)	80.25	128.40
6.	Magnesium Stearate	4.00	6.40
7.	Hypromellose (Methocel E5 Premium LV) / (HPMC 5 CP Methocel E5-LV USP/EP Prem)	1.90	2.85
8.	Polyethylene Glycol 20000 (Macrogol 20000) / (Polyglykol 20000 P)	1.10	1.65

RA may take appropriate action as per the decision f Norms Committee.

Case No. B-116	M/s Gaurav Pharma Ltd, New Delhi
Meeting No. 12/AM14 dated – 19.09.2013	F.No. 01/82/171/00018/AM13/DES-III
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.	

Case No. B-117	M/s Medreich Ltd, Bangalore
Meeting No. 12/AM14 dated – 19.09.2013	F.No. 01/82/171/00061/AM14/DES-III
RLA F. No. 07/24/040/00796/AM08	Adv. Lic. No.0710056381 dated 13.03.2008
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.	

Case No. B-118	M/s Mylan Laboratories Ltd, Hyderabad
Meeting No. 12/AM14 dated – 19.09.2013	F.No. 01/82/050/00212/AM12/DES-III
RLA F. No. 09/24/040/00485/AM11	Adv. Lic. No.0910045600 dated 18.02.2011
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.	

Case No. B-119	M/s Arch Pharmalabs Ltd., Mumbai
Meeting No. 12/AM14 dated – 19.09.2013	F.No. 01/82/050/00870/AM09/DES-III(Pt.)
RLA F. No. 03/94/040/00393/AM09	Adv. Lic. No.0310481979 dated 08.08.2008
Decision : It was decided to remind the firm to furnish technical details as per Appendix 33. The case was deferred for 17.10.2013.	

Case No. B-120	M/s Pregna International Ltd., Mumbai

Meeting No. 12/AM14 dated – 19.09.2013	F.No. 01/82/050/00941/AM13/DES-III
RLA F. No. 03/95/040/00635/AM12	Adv. Lic. No.0310665072 dated 15.11.2011
Decision : It was decided to defer the case for 17.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.	

Case No. B-121	M/s Panacea Biotech Ltd, New Delhi
Meeting No. 12/AM14 dated – 19.09.2013	F.No. 01/82/050/00427/AM10/DES-III F.No. 01/82/050/00927/AM11/DES-III F.No. 01/82/050/00327/AM12/DES-III
RLA F. No. 05/24/040/00156/AM11 RLA F. No. 05/24/040/00235/AM11 RLA F. No. 05/24/040/00070/AM12	Adv. Lic. No.0510269042 dated 26.07.2010 Adv. Lic. No.0510274701 dated 11.10.2010 Adv. Lic. No.0510292280 dated 31.05.2011
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Biotechnology.	

Case No. B-122	M/s Honest Bio-Vet Pvt Ltd., Ahmedabad
Meeting No. 12/AM14 dated – 19.09.2013	F.No. 01/82/050/714/AM13/DES-III
RLA F. No. 08/24/040/208/AM13	Adv. Lic. No.0810115028 dated 12.09.2012
Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to maintain Status quo. RA concerned may take further necessary action as per above decision of NC.	

1	Case No.:3/31/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202 12.10.2010	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 23/4/2013 Chem-Ch. II dated 26.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
ZANDU BALM- 10 Gram /2482395 PCS = 24823.950 KGS & 30 Gram / 395550 PCS = 11866.500 KGS.	1 kg	1.	Micro Crystalline Wax	0.100 kg
		2.	Paraffin Wax	0.100 kg
		3.	Petroleum Jelly	0.500 kg
		4.	Methyl Salysilate	0.102 kg
		5.	Menthol	0.204 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:63/40/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved																							
HQ File :01/82/050/01262/AM11/	RLA File :02/24/040/00120/AM11/	Lic.No/Date:0210149565 25.10.2010	Defer Date:																							
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 23/4/2013 Chem-Ch. II dated 26.09.2013s, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																										
<table><tr><th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr><tr><td rowspan="5">ZANDU BALM- 4 ml / 14590902 pcs., 9 ml /11615748 pcs & 25 ml / 864000 pcs. Total 126141.732 litres</td><td rowspan="5">1 kg</td><td>1.</td><td>Micro Crystalline Wax</td><td>0.100 kg</td></tr><tr><td>2.</td><td>Paraffin Wax</td><td>0.100 kg</td></tr><tr><td>3.</td><td>Petroleum Jelly</td><td>0.500 kg</td></tr><tr><td>4.</td><td>Methyl Salysilate</td><td>0.102 kg</td></tr><tr><td>5.</td><td>Menthol</td><td>0.204 kg</td></tr></table>	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	ZANDU BALM- 4 ml / 14590902 pcs., 9 ml /11615748 pcs & 25 ml / 864000 pcs. Total 126141.732 litres	1 kg	1.	Micro Crystalline Wax	0.100 kg	2.	Paraffin Wax	0.100 kg	3.	Petroleum Jelly	0.500 kg	4.	Methyl Salysilate	0.102 kg	5.	Menthol	0.204 kg	RA may take appropriate action as per the decision of Norms Committee.			
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																						
ZANDU BALM- 4 ml / 14590902 pcs., 9 ml /11615748 pcs & 25 ml / 864000 pcs. Total 126141.732 litres	1 kg	1.	Micro Crystalline Wax	0.100 kg																						
		2.	Paraffin Wax	0.100 kg																						
		3.	Petroleum Jelly	0.500 kg																						
		4.	Methyl Salysilate	0.102 kg																						
		5.	Menthol	0.204 kg																						

3	Case No.:27/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00541/AM12/	RLA File :09/24/040/00086/AM12/	Lic.No/Date:0910046997 06.06.2011	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

4	Case No.:6/22/82-ALC4/2012	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00709/AM13/	RLA File :03/95/040/00262/AM13/	Lic.No/Date:0310705888 22.08.2012	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

5	Case No.:16/24/82-ALC4/2012	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00820/AM13/	RLA File :09/24/040/00312/AM13/	Lic.No/Date:0910053896 25.09.2012	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

6	Case No.:12/12/82-ALC4/2013	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved
	HQ File :01/82/050/00436/AM14/	RLA File :22/24/040/00013/AM13/	Lic.No/Date:2210013403 21.11.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 1/82 dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Route through enzymatic route Tech. Spec: ASSY not less than 84% as such or 96% on dry basis	1 kg	1.	6-Amino Pencillanic Acide (6-APA)	0.568 kg
		2.	Formidase (Enzyme)	0.005 kg
		3.	Methanol	Not required in the process given by the firm
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester	0.608 kg

RA may take appropriate action as per the decision of Norms Committee.				
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7	Case No.:85/31/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/01125/AM13/	RLA File :03/95/040/00465/AM13/	Lic.No/Date:0310717240 14.12.2012	Defer Date:17.10.2013
	Decision : It was decided to put up the case on file . The case was deferred for 17.10.2013			

8	Case No.:13/12/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00437/AM14/	RLA File :09/24/040/00495/AM13/	Lic.No/Date:0910054735 09.01.2013	Defer Date:17.10.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 17.10.2013			

9	Case No.: 42/12/82-ALC4/2013	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00466/AM14/	RLA File :09/24/040/00454/AM13/	Lic.No/Date:0910054767 11.01.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

10	Case No.: 48/4/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00089/AM14/	RLA File :09/24/040/00463/AM13/	Lic.No/Date:0910054762 11.01.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

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Case No.:158/33/82-ALC4/2012	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved	
HQ File :01/82/050/01305/AM13/	RLA File :03/94/040/00683/AM13/	Lic.No/Date:0310721893 24.01.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/105/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
- Cholecalciferol (Vitamin D3) BP/USP/EP	1 kg	1.	Cholesterol NF	4.14
		2.	Methyl Formate	4.72
		3.	Petroleum Ether	6.25
		4.	2,4,6 - Colidine	0.362
A may take appropriate action as per the decision of Norms Committee.				

12	Case No.:38/33/82-ALC4/2012	Party Name:R L FINE CHEM	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved										
	HQ File :01/82/050/01185/AM13/	RLA File :07/24/040/00449/AM13/	Lic.No/Date:0710093355 28.01.2013	Defer Date:										
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/373/2013-PI(Norms) dated 16.09.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed kg/kg</td></tr><tr><td>CHLORPROMAZINE</td><td></td><td>1</td><td>1 BROMO 3 CHLORO</td><td>0.95</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	CHLORPROMAZINE		1	1 BROMO 3 CHLORO	0.95
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg										
CHLORPROMAZINE		1	1 BROMO 3 CHLORO	0.95										

HCL IP			PROPANE	
	2		2 - CHLORO PHENOTHIAZINE	0.90
	3		ACETONE	3.33
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.: 197/33/82-ALC4/2012	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Approved	
HQ File :01/82/050/01344/AM13/	RLA File :03/94/040/00917/AM13/	Lic.No/Date:0310722266 29.01.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/105/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
- Cholecalciferol (Vitamin D3) BP/USP/EP	1 kg	1.	Cholesterol NF	4.14
		2.	Methyl Formate	4.72
		3.	Petroleum Ether	6.25
		4.	2,4,6 - Colidine	0.362
A may take appropriate action as per the decision of Norms Committee.				

14	Case No.:14/12/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00438/AM14/	RLA File :03/94/040/00903/AM13/	Lic.No/Date:0310722358 30.01.2013	Defer Date:17.10.2013
	Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

15	Case No.:28/4/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00069/AM14/	RLA File :09/24/040/00520/AM13/	Lic.No/Date:0910054940 05.02.2013	Defer Date:17.10.2013
	Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

16	Case No.: 21/10/82-ALC4/2013		Party Name:AUCTUS PHARMA LIMITED		Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Approved
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HQ File :01/82/050/00204/AM14/		RLA File :09/24/040/00568/AM13/		Lic.No/Date:0910055280 05.03.2013		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/339/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg		
(2S,5R)- FLUOROCYTOSINE-1- YL-[1,3]- OXATHIOLANE-2- CARBOXYLIC ACID METHYL ESTER (FCE)		1 kg	1.	GLYOXALIC ACID 50%	0.68		
			2.	CYCLOHEXANE	1. 27		
			3.	2,5-DIHYDROXY-1,4- DITHIANE	0.28		
			4.	5-FLUOROCYTOSINE	0.531		
			5.	METHYLENE CHLORIDE (MDC)	8.54		
A may take appropriate action as per the decision of Norms Committee.							

17	Case No.:55/4/82-ALC4/2013	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00096/AM14/	RLA File :34/24/040/00287/AM13/	Lic.No/Date:3410036329 06.03.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

18	Case No.:58/4/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00099/AM14/	RLA File :22/24/040/00077/AM13/	Lic.No/Date:2210013693 06.03.2013	Defer Date:17.10.2013
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/425/2013-PI(Norms) dated 26.09.2013, it was decided to request the firm to furnish technical details as per Appendix 33 along with % composition of the export product.			

19	Case No.:18/8/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00149/AM14/	RLA File :09/24/040/00572/AM13/	Lic.No/Date:0910055306 07.03.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

20	Case No.:27/10/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case
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	HQ File :01/82/050/00210/AM14/	RLA File :09/24/040/00589/AM13/	Lic.No/Date:0910055307 07.03.2013	Deferred Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

21	Case No.: 114/10/82-ALC4/2013	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00297/AM14/	RLA File :03/94/040/00991/AM13/	Lic.No/Date:0310727451 08.03.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

22	Case No.: 30/10/82-ALC4/2013	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00213/AM14/	RLA File :09/24/040/00548/AM13/	Lic.No/Date:0910055356 11.03.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

23	Case No.: 214/10/82-ALC4/2013	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00397/AM14/	RLA File :34/24/040/00299/AM13/	Lic.No/Date:3410036377 12.03.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

24	Case No.: 31/10/82-ALC4/2013	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00214/AM14/	RLA File :09/24/040/00593/AM13/	Lic.No/Date:0910055380 13.03.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

25	Case No.: 35/8/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved
	HQ File :01/82/050/00166/AM14/	RLA File :09/24/040/00591/AM13/	Lic.No/Date:0910055383 13.03.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/528/2013-PI(Norms) dated 13.09.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
OXACILLIN SODIUM	1 kg	1.	6 Aminopenicillanic acid (6-APA)	0.518
		2.	Carbon Enoanticromos [Activated Carbon]	0.010
		3.	PMIC Chloride	0.617
		4.	2-Ethylhexanoic Acid	0.128
		5.	Methyl isobutylketone (MIBK)	0.050
		6.	Steam/Thermal Coal	As per fule policy
A may take appropriate action as per the decision of Norms Committee.				

26	Case No.: 141/10/82-ALC4/2013	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00324/AM14/	RLA File :03/94/040/00982/AM13/	Lic.No/Date:0310728214 14.03.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

27	Case No.: 59/10/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00242/AM14/	RLA File :09/24/040/00585/AM13/	Lic.No/Date:0910055390 14.03.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

28	Case No.: 10/8/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Approved
	HQ File :01/82/050/00141/AM14/	RLA File :08/24/040/00439/AM13/	Lic.No/Date:0810119457 15.03.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/539/2013-PI(Norms) dated 26.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: Export Product VENLAFAXINE 25 MG, 37.5 MG, 50MG , 75 MG and 1080 MG TAB			
	S.NO.	Import Items	For export of 1 No. Tablets	

		(Quantity in mg)				
		25 mg	37.5 mg	50 mg	75 mg	100 mg
1	VENLAFAXINE HCL	28.855	43.283	57.71	86.565	115.42
2	LACTOSE MONOHYDRATE NF	30.0	45.0	60.0	90.0	120.0
3	MICROCRYSTALLINE CELLULOSE NF (AVICEL PH 101)	16.663	24.994	33.325	49.988	66.650
4	MICROCRYSTALLINE CELLULOSE NF (AVICEL PH 102)	16.463	24.694	32.925	49.388	65.850
5	MAGNESIUM STEARATE	1.00	1.50	2.00	3.00	4.00
6	SODIUM STARCH GLYCOLATE	7.50	11.25	15.00	22.50	30.00
7	Import items at Sl. No. 7 to 10	Relevant, As per Packing Policy				

RA may take appropriate action as per the decision of Norms Committee.

29	Case No.: 13/10/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00196/AM14/	RLA File :22/24/040/00075/AM13/	Lic.No/Date:2210013720 15.03.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

30

Case No.: 17/8/82-ALC4/2013	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Approved
HQ File :01/82/050/00148/AM14/	RLA File :08/24/040/00446/AM13/	Lic.No/Date:0810119459 15.03.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/203/2013-PI(Norms) dated 26 .09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
NEBIVOLOL HCL	1 kg	1.	4-FLUORO ANISOLE	14.97
		2.	ETHYLENE DI CHLORIDE	Not recommended
		3.	HEXANE	36.5
		4.	ACETIC ACID	10.88
		5.	DICHLORO METHANE	47.54
		6.	METHANOL	38-80
		7.	VITRIDE	13.35

		8.	TOLUENE	9.89
		9.	DIMETHYLE SULPHOXIDE	13.13
		10.	ISOPROPYL ALCOHOL	1.44
		11.	ACETONITRILE	0.76
		12.	DISOPROPYL ETHER	1.94
RA may take appropriate action as per the decision of Norms Committee.				

31	Case No.:25/8/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00156/AM14/	RLA File :05/24/040/00469/AM13/	Lic.No/Date:0510349278 15.03.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

32

Case No.:135/10/82-ALC4/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved	
HQ File :01/82/050/00318/AM14/	RLA File :03/94/040/01048/AM13/	Lic.No/Date:0310728565 18.03.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2011-Ch II dated 30.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ASTROLIDE (S) (Astrolide content : 100%)	1 kg	1.	ISOAMYLENE	0.580 kg
		2.	S-PROPYLENE OXIDE	0.380 kg
		3.	ALPHA METHYL STYRENE	0.769 kg
		4.	PARAFORMALDEHYDE	0.117 kg
RA may take appropriate action as per the decision of Norms Committee.				

33	Case No.:3/8/82-ALC4/2013	Party Name:BHARAT PARENTERALS LTD,		Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved
	HQ File :01/82/050/00134/AM14/	RLA File :34/24/040/00303/AM13/		Lic.No/Date:3410036435 18.03.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/526/2013-PI(Norms) dated .09.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

METHYL PREDNISOLONE SODIUM SUCCINATE FOR INJECTION 1 GM USP (EACH VIAL CONTAIN METHYL PREDNISOLONE SODIUM SUCCINATE USP EQ.TO METHYL PREDNISOLONE 1.36 GM) ACTUAL CONTENT OF METHYL PREDNISOLONE SODIUM SUCCINATE USP 25.024 KGS (TOTAL 18400.00 VIALS)	kg	1.	METHYL PREDNISOLONE SODIUM SUCCINATE USP/BP	1.36 gm/vial
A may take appropriate action as per the decision of Norms Committee.				

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Case No.:139/10/82-ALC4/2013		Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,		Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved
HQ File :01/82/050/00322/AM14/		RLA File :03/94/040/01097/AM13/		Lic.No/Date:0310728798 19.03.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2011-Ch II dated 30.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
ASTROLIDE (S) (Astrolide content : 100%)	1 kg	1.	ISOAMYLENE	0.580 kg	
		2.	S-PROPYLENE OXIDE	0.380 kg	
		3.	ALPHA METHYL STYRENE	0.769 kg	
		4.	PARAFORMALDEHYDE	0.117 kg	
RA may take appropriate action as per the decision of Norms Committee.					

35	Case No.:140/10/82-ALC4/2013	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00323/AM14/	RLA File :03/94/040/00981/AM13/	Lic.No/Date:0310728713 19.03.2013	Defer Date:17.10.2013
	Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

36	Case No.:21/8/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved
	HQ File :01/82/050/00152/AM14/	RLA File :09/24/040/00597/AM13/	Lic.No/Date:0910055419 19.03.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/534/2013-PI(Norms) dated 16.09.2013, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
SORAFENIB / SORAFENIB TASYLATE	1 kg	1.	4-Chloro(2-Pyridyl)-N-methyl carboxamide	0.70
		2.	p-Amino phenol	0.44
		3.	1,1-Carbonyl Diimidazole	0.528
		4.	Potassium tert. butoxide	0.46
		5.	4-Chloro-3-(trifluoro methyl)- benzamine	0.64

A may take appropriate action as per the decision of Norms Committee.

37	Case No.: 32/8/82-ALC4/2013	Party Name: BIOLOGICAL E LTD	Meet No/Date: 12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00163/AM14/	RLA File :09/24/040/00607/AM13/	Lic.No/Date:0910055421 19.03.2013	Defer Date:17.10.2013
	Decision : Department of Biotechnology vide their letter No. BT/IL/05/382/2013-PID dated 29.08.2013 has mentioned that the norms for the export item called DTP-HEPB (Pentavalent Vaccine) fully liquid combination vaccine single does vial, Pediatric does Diphtheria, Tetanus, Pertussis, Hepatitis B Recombinant and Heamophilus Type B (HIB) Combined vaccine with vaccine vial monitar (VVM) (5000000.00) against the import inputs mentioned in the application. You are requested to furnish the following information:			
	Drug Manufaturing Licensing of the export product (DML enclosed with the application does not mention the export product. To submit QA approved Batch Manufacturing Record. The case was deferred for 17.10.2013			

38	Case No.: 57/10/82-ALC4/2013	Party Name: BIOLOGICAL E LTD	Meet No/Date: 12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00240/AM14/	RLA File :09/24/040/00606/AM13/	Lic.No/Date:0910055420 19.03.2013	Defer Date:19.09.2013
	Decision : Department of Biotechnology vide their letter No. BT/IL/05/382/2013-PID dated 29.08.2013 has mentioned that the norms for the export item called DTP-HEPB (Pentavalent Vaccine) fully liquid combination vaccine single does vial, Pediatric does Diphtheria, Tetanus, Pertussis, Hepatitis B Recombinant and Heamophilus Type B (HIB) Combined vaccine with vaccine vial monitar (VVM) (5000000.00) against the import inputs mentioned in the application. You are requested to furnish the following information:			
	Drug Manufaturing Licensing of the export product (DML enclosed with the application does not mention the export product.			

To submit QA approved Batch Manufacturing Record.

The case was deferred for 17.10.2013

39	Case No.:12/10/82-ALC4/2013		Party Name:KUDOS CHEMIE LTD.,		Meet No/Date:12/82-ALC4/2013 19.09.2013		Status:Case Approved	
	HQ File :01/82/050/00195/AM14/		RLA File :22/24/040/00082/AM13/		Lic.No/Date:2210013723 20.03.2013		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 3/82 dated 02.05.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Adenine		1 kg	1.	Formamide		6.28 kg	
A may take appropriate action as per the decision of Norms Committee.								

40	Case No.:125/10/82-ALC4/2013	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00308/AM14/	RLA File :03/95/040/00911/AM13/	Lic.No/Date:0310728818 20.03.2013	Defer Date:17.10.2013
	Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

41	Case No.:24/10/82-ALC4/2013	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00207/AM14/	RLA File :22/24/040/00083/AM13/	Lic.No/Date:2210013724 20.03.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

42	Case No.:52/4/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00093/AM14/	RLA File :24/24/040/00017/AM13/	Lic.No/Date:2410038507 20.03.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals and again sent a copy of application to TA.			

43	Case No.: 53/4/82-ALC4/2013		Party Name:CHIRAG ENTERPRISE		Meet No/Date:12/82-ALC4/2013	Status: Case
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			19.09.2013	Deferred
	HQ File :01/82/050/00094/AM14/	RLA File :24/24/040/00014/AM13/	Lic.No/Date:2410038508 20.03.2013	Defer Date:17.10.2013
Decision : It was decided to defer the case for 17.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals				

44	Case No.:27/8/82-ALC4/2013	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00158/AM14/	RLA File :05/24/040/00477/AM13/	Lic.No/Date:0510349855 21.03.2013	Defer Date:17.10.2013
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.				

45	Case No.:29/8/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00160/AM14/	RLA File :08/24/040/00454/AM13/	Lic.No/Date:0810119673 21.03.2013	Defer Date:17.10.2013
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.				

46	Case No.:58/10/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00241/AM14/	RLA File :09/24/040/00583/AM13/	Lic.No/Date:0910055475 21.03.2013	Defer Date:17.10.2013
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.				

47	Case No.:60/10/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00243/AM14/	RLA File :09/24/040/00586/AM13/	Lic.No/Date:0910055474 21.03.2013	Defer Date:17.10.2013
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.				

48	Case No.:11/10/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved
	HQ File :01/82/050/00194/AM14/	RLA File :22/24/040/00085/AM13/	Lic.No/Date:2210013739 22.03.2013	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 9/82 dated 25.07.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tazobactam Sodium+Piperacillin Sodium Sterile (1:8)	1 Kg.	1.	Piperacillin Acid	0.9153 kg
		2.	Tazobactam Acid	0.1130 kg
		3.	Sodium Bicarbonate	0.174 kg
		4.	Aluminium Bottle Anodized with Tear off alu cap & chlorobutyl plug	Relevant, as per packing policy

A may take appropriate action as per the decision of Norms Committee.

49	Case No.:25/10/82-ALC4/2013	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00208/AM14/	RLA File :09/24/040/00186/AM12/	Lic.No/Date:0910055523 22.03.2013	Defer Date:17.10.2013
	Decision : It was decided to request the firm to furnish the technical details as per Appendix 33 . The case was deferred for 17.10.2013			

50	Case No.:6/10/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00189/AM14/	RLA File :05/24/040/00480/AM13/	Lic.No/Date:0510350030 22.03.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

51	Case No.:61/10/82-ALC4/2013	Party Name:GRANULES INDIA LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00244/AM14/	RLA File :09/24/040/00610/AM13/	Lic.No/Date:0910055505 22.03.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

52	Case No.:19/10/82-ALC4/2013	Party Name:BHARAT BIOTECH INTERNATIONAL LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00202/AM14/	RLA File :09/24/040/00601/AM13/	Lic.No/Date:0910055530 25.03.2013	Defer Date:17.10.2013
	Decision : Department of Biotechnology vide their letter No. BT/IL/05/390/2013-PID dated 29.08.2013 has requested the firm to furnish the following information: Justification for 10% wastage for rubber stoppers and flip of seas.			

2. Use/applicaition of import inputs Nos. 4 to 12 in manufaturing of Revac B (1).
3. In DML aluminium hydroxyl Gel is mentioned as 0.5 mg as Al+++ whereas its impoet quantity is is liters. Please provide information on mgs of Al+++ present in l ml of aluminium hydroxyl Gel.

The case was deferred for 17.10.2013

53	Case No.: 20/10/82-ALC4/2013	Party Name:BHARAT BIOTECH INTERNATIONAL LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00203/AM14/	RLA File :09/24/040/00605/AM13/	Lic.No/Date:0910055537 25.03.2013	Defer Date:17.10.2013
	Decision : Department of Biotechnology vide their letter No. BT/IL/05/390/2013-PID dated 29.08.2013 has requested the firm to furnish the following information: 1. Justification for 10% wastage for rubber stoppers 2. Use/applicaition of import inputs Nos. 4 ,5 and 7-12 in manufaturing of Indirab 0.5 ml. 3. Clarification on the import inputs mentioned in Appendix 11 A. the datasheet appears to be a copy of the sheet submitted for Revac B and only name of product has been changed as Indirab. 4. Please submit Q. A apporved Batch Manufacturing Record 5. The DML enclosed with the application does not include brand "Indirab", please clarify. The case was deferred for 17.10.2013			

54	Case No.: 55/10/82-ALC4/2013	Party Name:BHARAT BIOTECH INTERNATIONAL LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00238/AM14/	RLA File :09/24/040/00602/AM13/	Lic.No/Date:0910055529 25.03.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Biotechnology.			

55	Case No.: 7/8/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved
	HQ File :01/82/050/00138/AM14/	RLA File :08/24/040/00465/AM13/	Lic.No/Date:0810119781 25.03.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/543/2011-PI(Norms) dated 26.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: Export Product LEUCOVORIN CALCIUM FOR INJECTION 50MG/ VIAL, 100MG/ VIAL, 200MG/ VIAL and 350MG/ VIAL			

S.NO.	Import Items	For export of 1 No. Tablets (Quantity in mg)			
		50MG/ VIAL	100MG/ VIAL	200MG/ VIAL	350MG/ VIAL
1	LEUCOVORIN CALCIUM	55.65 mg	110.74 mg	220.96 mg	386.80 mg
2	VIALS (EMPTY GLASS BOTTLES/ VIAL) (GENERAL NOTE FOR CHEMICAL & ALLIED PRODUCTS POINT NO. 5)	Relevant. As per packing policy			
3	RUBBER STOPPER GENERAL NOTE FOR CHEMICAL & ALLIED PRODUCTS POINT NO. 5)				

RA may take appropriate action as per the decision of Norms Committee.

56	Case No.:9/8/82-ALC4/2013	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00140/AM14/	RLA File :34/24/040/00311/AM13/	Lic.No/Date:3410036520 25.03.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

57	Case No.:119/10/82-ALC4/2013	Party Name:MICRO ORGO-CHEM	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00302/AM14/	RLA File :03/95/040/00672/AM13/	Lic.No/Date:0310729719 26.03.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

58	Case No.:14/8/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00145/AM14/	RLA File :09/24/040/00615/AM13/	Lic.No/Date:0910055544 26.03.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals and decided to send the application to TA.			

59	Case No.:33/2/82-ALC4/2013	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
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HQ File :01/82/050/01480/AM13/	RLA File :05/24/040/00481/AM13/	Lic.No/Date:0510350279 26.03.2013	Defer Date:17.10.2013
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

60

Case No.:12/8/82-ALC4/2013	Party Name:HETERO LABS LIMITED		Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved
HQ File :01/82/050/00143/AM14/	RLA File :09/24/040/00620/AM13/		Lic.No/Date:0910055572 27.03.2013	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/529/2011-PI(Norms) dated 26.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed kg/kg
LOPINAVIR	1 kg	1.	L-Valine	0.761
		2.	Methyl Chloroformate	1.23
		3.	Acrylonitrile	0.38
		4.	(2S,3S,5S)-2-amino-3-hydroxy-5-(tert.butyloxycrbonylamino)-1,6-diphenyl hexane	1.35
		5.	4-Dimethyl amino pyridine	0.0386
		6.	Imidazole	1.50
RA may take appropriate action as per the decision of Norms Committee.				

61	Case No.:13/8/82-ALC4/2013	Party Name:SARACA LABORATORIES LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00144/AM14/	RLA File :09/24/040/00598/AM13/	Lic.No/Date:0910055571 27.03.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

62	Case No.:117/10/82-ALC4/2013	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00300/AM14/	RLA File :03/95/040/00881/AM13/	Lic.No/Date:0310729886 28.03.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

63	Case No.:9/10/82-ALC4/2013	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:12/82-ALC4/2013	Status:Case
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			19.09.2013	Approved
HQ File :01/82/050/00192/AM14/	RLA File :22/24/040/00081/AM13/	Lic.No/Date:2210013759	Defer Date:	
		28.03.2013		
Decision : In the light of earlier decision taken in meeting no. 3/82 dated 02.05.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Adenine	1 kg	1.	MALONONITRILE	0.95 kg
RA may take appropriate action as per the decision of Norms Committee.				

64	Case No.:146/10/82-ALC4/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00329/AM14/	RLA File :03/94/040/01113/AM13/	Lic.No/Date:0310729942 01.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

65	Case No.:216/10/82-ALC4/2013	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00399/AM14/	RLA File :34/24/040/00319/AM13/	Lic.No/Date:3410036563 01.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

66	Case No.:4/8/82-ALC4/2013	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00135/AM14/	RLA File :03/95/040/00899/AM13/	Lic.No/Date:0310729960 01.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

67	Case No.:115/10/82-ALC4/2013	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved
	HQ File :01/82/050/00298/AM14/	RLA File :03/95/040/01037/AM13/	Lic.No/Date:0310730058 02.04.2013	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/13/2012-Ch. II dated 30.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
COPPER DISODIUM EDTA (Cu - 14%)	1 kg	1.	ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA ACID)	0.748 kg
RA may take appropriate action as per the decision of Norms Committee.				

68

Case No.:22/8/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved	
HQ File :01/82/050/00153/AM14/	RLA File :09/24/040/00632/AM13/	Lic.No/Date:0910055649 02.04.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/530/2013-PI(Norms) dated 26.09 .2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
PERINDOPRIL TERT.BUTYLAMINE	1 kg	1.	N-(S)-1- carbethoxy butyl- L-alanine	1.012
RA may take further appropriate action as per the decision of Norms Committee.				

69	Case No.:42/10/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00225/AM14/	RLA File :09/24/040/00635/AM13/	Lic.No/Date:0910055653 02.04.2013	Defer Date:17.10.2013
	Decision : Department of Biotechnology vide their letter No. BT/IL/05/382/2013-PID dated 29.08.2013 has mentioned that the norms for the export item called DTP-HEPB (Pentavalent Vaccine) fully liquid combination vaccine single does vial, Pediatric does Diphtheria, Tetanus, Pertussis, Hepatitis B Recombinant and Heamophilus Type B (HIB) Combined vaccine with vaccine vial monitar (VVM) (5000000.00) against the import inputs mentioned in the application. You are requested to furnish the following information:			
	Drug Manufacturing Licensing of the export product (DML enclosed with the application does not mention the export product. To submit QA approved Batch Manufacturing Record.			
	The case was deferred for 17.10.2013			

70	Case No.:85/10/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case
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HQ File :01/82/050/00268/AM14/	RLA File :09/24/040/00636/AM13/	Lic.No/Date:0910055652 02.04.2013	Deferred Defer Date:17.10.2013
Decision : Department of Biotechnology vide their letter No. BT/IL/05/382/2013-PID dated 29.08.2013 has mentioned that the norms for the export item called DTP-HEPB (Pentavalent Vaccine) fully liquid combination vaccine single does vial, Pediatric does Diphtheria, Tetanus, Pertussis, Hepatitis B Recombinant and Heamophilus Type B (HIB) Combined vaccine with vaccine vial monitar (VVM) (5000000.00) against the import inputs mentioned in the application. You are requested to furnish the following information: Drug Manufaturing Licensing of the export product (DML enclosed with the application does not mention the export product. To submit QA approved Batch Manufacturing Record. The case was deferred for 17.10.2013			

71	Case No.:11/8/82-ALC4/2013	Party Name:PREMIER INDUSTRIES	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00142/AM14/	RLA File :50/24/040/00020/AM13/	Lic.No/Date:5010001635 03.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

72	Case No.:148/10/82-ALC4/2013	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00331/AM14/	RLA File :03/94/040/00996/AM13/	Lic.No/Date:0310730232 03.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

73	Case No.:37/10/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00220/AM14/	RLA File :09/24/040/00004/AM14/	Lic.No/Date:0910055673 03.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

74	Case No.:82/10/82-ALC4/2013	Party Name:VEGESNA LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00265/AM14/	RLA File :09/24/040/00637/AM13/	Lic.No/Date:0910055659 03.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

75	Case No.: 20/8/82-ALC4/2013	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00151/AM14/	RLA File :07/24/040/00518/AM13/	Lic.No/Date:0710094644 04.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

76	Case No.: 147/10/82-ALC4/2013	Party Name:CONCEPT PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00330/AM14/	RLA File :03/94/040/00004/AM14/	Lic.No/Date:0310730523 05.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

77	Case No.: 17/10/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00200/AM14/	RLA File :05/24/040/00478/AM13/	Lic.No/Date:0510350968 08.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

78	Case No.: 4/10/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00187/AM14/	RLA File :17/24/040/00001/AM14/	Lic.No/Date:1710005280 08.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

79	Case No.: 120/10/82-ALC4/2013	Party Name:MEHTA API PVT LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00303/AM14/	RLA File :03/95/040/00020/AM14/	Lic.No/Date:0310730905 09.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

80	Case No.: 38/10/82-ALC4/2013	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00221/AM14/	RLA File :09/24/040/00613/AM13/	Lic.No/Date:0910055691 09.04.2013	Defer Date:17.10.2013

Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.

81	Case No.: 129/10/82-ALC4/2013	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00312/AM14/	RLA File :03/94/040/01061/AM13/	Lic.No/Date:0310730972 10.04.2013	Defer Date:19.09.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

82	Case No.: 168/10/82-ALC4/2013	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00351/AM14/	RLA File :03/94/040/01115/AM13/	Lic.No/Date:0310731080 10.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

83	Case No.: 5/10/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00188/AM14/	RLA File :17/24/040/00004/AM14/	Lic.No/Date:1710005285 10.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

84	Case No.: 36/10/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00219/AM14/	RLA File :09/24/040/00006/AM14/	Lic.No/Date:0910055745 15.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals			

85	Case No.: 81/10/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00264/AM14/	RLA File :09/24/040/00631/AM13/	Lic.No/Date:0910055730 15.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

86	Case No.: 150/10/82-ALC4/2013	Party Name:KOPRAN LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00333/AM14/	RLA File :03/94/040/00021/AM14/	Lic.No/Date:0310731505	Defer Date:17.10.2013

16.04.2013

Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.

87	Case No.: 149/10/82-ALC4/2013	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00332/AM14/	RLA File :03/94/040/00013/AM14/	Lic.No/Date:0310731609 17.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

88	Case No.: 160/10/82-ALC4/2013	Party Name:RIOCARE INDIA PRIVATE LIMITED.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00343/AM14/	RLA File :03/95/040/00024/AM14/	Lic.No/Date:0310731584 17.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

89	Case No.: 68/4/82-ALC4/2013	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00109/AM14/	RLA File :02/24/040/00002/AM14/	Lic.No/Date:0210188734 17.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

90	Case No.: 80/10/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00263/AM14/	RLA File :09/24/040/00010/AM14/	Lic.No/Date:0910055794 17.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

91	Case No.: 92/10/82-ALC4/2013	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00275/AM14/	RLA File :31/83/040/00214/AM13/	Lic.No/Date:3110057970 17.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

92	Case No.: 195/10/82-ALC4/2013	Party Name:MALLADI DRUGS &	Meet No/Date:12/82-ALC4/2013	Status:Case
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		PHARMACEUTICALS LIMITED	19.09.2013	Deferred
	HQ File :01/82/050/00378/AM14/	RLA File :04/24/040/00292/AM13/	Lic.No/Date:0410145340 18.04.2013	Defer Date:17.10.2013
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.				

93	Case No.:51/10/82-ALC4/2013	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00234/AM14/	RLA File :05/24/040/00015/AM14/	Lic.No/Date:0510351967 18.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

94	Case No.:43/10/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00226/AM14/	RLA File :09/24/040/00017/AM14/	Lic.No/Date:0910055800 19.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

95	Case No.:35/10/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00218/AM14/	RLA File :09/24/040/00008/AM14/	Lic.No/Date:0910055819 22.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

96	Case No.:166/10/82-ALC4/2013	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved													
	HQ File :01/82/050/00349/AM14/	RLA File :03/95/040/00978/AM13/	Lic.No/Date:0310732470 25.04.2013	Defer Date:													
	Decision : In the light of earlier decision taken in meeting no. 23/12 dated 06.09.2011, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:																
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Clopidogrel Hydrochloride Bulk Drug</td><td rowspan="2">1 kg</td><td>1.</td><td>L(-) Camphor Sulphonic Acid Chemical Intermediate</td><td>1.00 kg</td></tr> <tr> <td>2.</td><td>4,5,6,7- Tetrahydrothieno (3,2,C) Pyridine HCL (Cyclic Amine HCl)</td><td>1.75 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Clopidogrel Hydrochloride Bulk Drug	1 kg	1.	L(-) Camphor Sulphonic Acid Chemical Intermediate	1.00 kg	2.	4,5,6,7- Tetrahydrothieno (3,2,C) Pyridine HCL (Cyclic Amine HCl)	1.75 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
Clopidogrel Hydrochloride Bulk Drug	1 kg	1.	L(-) Camphor Sulphonic Acid Chemical Intermediate	1.00 kg													
		2.	4,5,6,7- Tetrahydrothieno (3,2,C) Pyridine HCL (Cyclic Amine HCl)	1.75 kg													

			Chemical Intermediate	
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A may take appropriate action as per the decision of Norms Committee.

97	Case No.: 11/12/82-ALC4/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00435/AM14/	RLA File :17/24/040/00009/AM14/	Lic.No/Date:1710005298 26.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

98	Case No.: 158/10/82-ALC4/2013	Party Name:MEHTA API PVT LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00341/AM14/	RLA File :03/95/040/00035/AM14/	Lic.No/Date:0310732641 26.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

99	Case No.: 173/10/82-ALC4/2013	Party Name:KUSUMA PHARMA	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Approved									
	HQ File :01/82/050/00356/AM14/	RLA File :03/94/040/00059/AM14/	Lic.No/Date:0310732708 29.04.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/32/2013-Ch. II dated 30.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>Sodium Saccharin(Pure Dental Grade)</td><td>1 kg</td><td>1.</td><td>Sodium Saccharin(BP)99%Purity</td><td>1.02 kg</td></tr> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Sodium Saccharin(Pure Dental Grade)	1 kg	1.	Sodium Saccharin(BP)99%Purity
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Sodium Saccharin(Pure Dental Grade)	1 kg	1.	Sodium Saccharin(BP)99%Purity	1.02 kg									
RA may take appropriate action as per the decision of Norms Committee.													

100	Case No.: 174/10/82-ALC4/2013	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00357/AM14/	RLA File :03/94/040/00037/AM14/	Lic.No/Date:0310732711 29.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

101	Case No.:219/10/82-ALC4/2013	Party Name:RENOWN PHARMACEUTICALS PVT LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00402/AM14/	RLA File :34/24/040/00005/AM14/	Lic.No/Date:3410036732 29.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

102	Case No.:177/10/82-ALC4/2013	Party Name:ATLAS FINE CHEMICALS PVT LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00360/AM14/	RLA File :03/94/040/00845/AM13/	Lic.No/Date:0310732910 30.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

103	Case No.:56/10/82-ALC4/2013	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00239/AM14/	RLA File :08/24/040/00026/AM14/	Lic.No/Date:0810120616 30.04.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

104	Case No.:63/10/82-ALC4/2013	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved									
	HQ File :01/82/050/00246/AM14/	RLA File :22/24/040/00084/AM13/	Lic.No/Date:2210013817 30.04.2013	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 27/82 dated 29.12.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>CYANOACETIC ACID</td><td>1 kg</td><td>1.</td><td>CYANOACETIC ACID - 70% (Contains 30% water)</td><td>1.587</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	CYANOACETIC ACID	1 kg	1.	CYANOACETIC ACID - 70% (Contains 30% water)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg									
CYANOACETIC ACID	1 kg	1.	CYANOACETIC ACID - 70% (Contains 30% water)	1.587									

105	Case No.:164/10/82-ALC4/2013	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00347/AM14/	RLA File :03/95/040/00071/AM14/	Lic.No/Date:0310733040 01.05.2013	Defer Date:17.10.2013

Decision :It was decided to defer the case for 17.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals

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Case No.:23/8/82-ALC4/2013		Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:12/82-ALC4/2013 19.09.2013		Status:Case Approved	
HQ File :01/82/050/00154/AM14/		RLA File :08/24/040/00036/AM14/		Lic.No/Date:0810120636 01.05.2013		Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/540/2013-PI(Norms) dated 26.09.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less:							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed kg/kg	
LEVOFLOXACIN HEMIHYDRATE		1 kg	1.	(-)-9,10-DIFLUORO-3-METHYL-7- OXO-2, 3- DIHYDRO-7H-PYRIDO (1,2,3-DE)-1, 4-BENZOXAZIN E-6-CARBOXYLIC ACID		0.8571	
			2.	DIMETHYL SULFOXIDE		0.2193	
			3.	N-METHYL PIPERAZINE		0.432	
			4.	ISOPROPYL ALCOHOL (IPA)		1.54	
RA may take appropriate action as per the decision of Norms Committee							

107	Case No.:34/10/82-ALC4/2013	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00217/AM14/	RLA File :08/24/040/00024/AM14/	Lic.No/Date:0810120820 07.05.2013	Defer Date:17.10.2013
	Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

108	Case No.:170/10/82-ALC4/2013	Party Name:AGOG PHARMA LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00353/AM14/	RLA File :03/94/040/00075/AM14/	Lic.No/Date:0310733767 09.05.2013	Defer Date:17.10.2013
	Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

109	Case No.:1/5/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved
	HQ File :01/82/050/00119/AM14/	RLA File :09/24/040/00020/AM14/	Lic.No/Date:0910055978 10.05.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 7/82 dated 27.06..2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
4-Amino-5-fluoro-1-(2R-hydroxy methyl-[1,3]-oxathiolane-5S-yl)-1H-pyrimidin-2-one (EMT-II)	1 kg	1.	(2R, 5S)-5-(4-Amino-5-fluoro-2-oxo-2H-pyrimidin-1-yl)-[1,3]oxathiolane-2-carboxylic acid-2S-Isopropyl-5R-Methyl-1R-cyclohexyl ester (FCE)	2.075 kg
		2.	Sodium Borohydride	0.423 kg
		3.	Isopropyl Alcohol	1.75 kg
		4.	Toluene	0.135 kg
		5.	Methanol	0.271 kg
		6.	Triethylamine	0.913 kg
		7.	Methylene Dichloride	1.421 kg

RA may take appropriate action as per the decision of Norms Committee

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Case No.: 217/10/82-ALC4/2013	Party Name: BEST VALUE CHEM PVT. LTD.		Meet No/Date: 12/82-ALC4/2013 19.09.2013	Status: Case Approved
HQ File :01/82/050/00400/AM14/	RLA File :34/24/040/00029/AM14/		Lic.No/Date:3410036850 13.05.2013	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/58/2013-Ch. II dated 30.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Iso Amyl Salicylate	1 kg	1.	Iso Amyl Alcohol	0.470 kg
		2.	Salicylic Acid	0.737 kg
RA may take appropriate action as per the decision of Norms Committee.				

111	Case No.: 153/10/82-ALC4/2013	Party Name: PI INDUSTRIES LTD.,	Meet No/Date: 12/82-ALC4/2013 19.09.2013	Status: Case Approved
	HQ File :01/82/050/00336/AM14/	RLA File :13/24/040/00007/AM14/	Lic.No/Date: 1310042991 14.05.2013	Defer Date:

Decision : Withdrawn the case has been already approved in its meeting 10/82 dated 22.08.2013.

112	Case No.: 142/10/82-ALC4/2013	Party Name: WOCKHARDT LIMITED	Meet No/Date: 12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00325/AM14/	RLA File :03/95/040/00101/AM14/	Lic.No/Date:0310734494 15.05.2013	Defer Date:17.10.2013
	Decision : It was decided to send a copy of application again to DCGI for their comments particularly in view of with shelf life of the export and Import items. The case was deferred for 17.10.2013.			

113	Case No.: 77/10/82-ALC4/2013	Party Name: GOPINATH CHEM-TECH LTD.,	Meet No/Date: 12/82-ALC4/2013 19.09.2013	Status: Case Approved															
	HQ File :01/82/050/00260/AM14/	RLA File :08/24/040/00061/AM14/	Lic.No/Date:0810121120 15.05.2013	Defer Date:															
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2013-Ch. II dated 03.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">4 AMINO DIPHENYL AMINE 2 SULPHONIC ACID (4 ADAPSA)</td><td rowspan="3">1 kg</td><td>1.</td><td>ANILINE OIL</td><td>0.525 kg</td></tr> <tr> <td>2.</td><td>PARA NITRO CHLORO BENZENE</td><td>0.927 kg</td></tr> <tr> <td>3.</td><td>SODA ASH</td><td>2.500 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	4 AMINO DIPHENYL AMINE 2 SULPHONIC ACID (4 ADAPSA)	1 kg	1.	ANILINE OIL	0.525 kg	2.	PARA NITRO CHLORO BENZENE	0.927 kg	3.	SODA ASH
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
4 AMINO DIPHENYL AMINE 2 SULPHONIC ACID (4 ADAPSA)	1 kg	1.	ANILINE OIL	0.525 kg															
		2.	PARA NITRO CHLORO BENZENE	0.927 kg															
		3.	SODA ASH	2.500 kg															

114	Case No.: 186/10/82-ALC4/2013	Party Name: CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date: 12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00369/AM14/	RLA File :03/94/040/00023/AM13/	Lic.No/Date:0310734610 16.05.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

115	Case No.: 1/8/82-ALC4/2013	Party Name: CADILA HEALTHCARE LTD.,	Meet No/Date: 12/82-ALC4/2013 19.09.2013	Status: Case Approved
	HQ File :01/82/050/00132/AM14/	RLA File :08/24/040/00064/AM14/	Lic.No/Date:0810121196	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/544/2011-PI(Norms) dated 26.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

LEVOFLOXACIN 250 MG TABS 500 MG TAB, 750 MG TAB (ACTIVE INGREDIENT :
LEVOFLOXACIN HEMIHYDRATE NT. WT. 10148.23 KGS., GR. WT. 10608.95 KGS.)

S.NO.	Import Items	For export of 1 No. Tablets (Quantity in mg)		
		250 mg Tablets	500 mg Tablets	750 mg Tablets
1	LEVOFLOXACIN HEMIHYDRATE	261.35	522.70	784.054
2	HYPROMELLOSE 6 CPS,2910 USP	11.63	23.30	34.95
3	MICROCRYSTALLINE CELLULOSE NF (AVICEL PH 102)	49.65	99.30	148.95
4	CROSPVIDONE NF	21.65	43.30	64.95
5	MAGNESIUM STEARATE NF	5.00	10.00	15.00
6	Bottle and Caps	Relevant, As per Packing Policy		

[B] Recommended Norms for 1 kg LEVOFLOXACIN LEVOFLOXACIN HEMIHYDRATE

S.NO.	Import Items	Quantity recommended kg/kg
1	(-)-9,10-DIFLUORO-3-METHYL-7- OXO-2, 3- DIHYDRO-7H-PYRIDO (1,2,3-DE)-1, 4-BENZOXAZIN E-6- CARBOXYLIC ACID	0.8571
2	DIMETHYL SULFOXIDE	0.2193
3	N-METHYL PIPERAZINE	0.432
4	ISOPROPYL ALCOHOL (IPA)	1.54

RA may take appropriate action as per the decision of Norms Committee.

	LIMITED	19.09.2013	Deferred
HQ File :01/82/050/00326/AM14/	RLA File :03/95/040/00009/AM14/	Lic.No/Date:0310734807 17.05.2013	Defer Date:17.10.2013
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

117	Case No.: 161/10/82-ALC4/2013	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00344/AM14/	RLA File :03/95/040/00992/AM13/	Lic.No/Date:0310734808 17.05.2013	Defer Date:17.10.2013
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.				

118	Case No.: 39/10/82-ALC4/2013	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00222/AM14/	RLA File :22/24/040/00015/AM14/	Lic.No/Date:2210013866 17.05.2013	Defer Date:17.10.2013
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.				

119	Case No.: 171/10/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00354/AM14/	RLA File :03/94/040/00101/AM14/	Lic.No/Date:0310734943 20.05.2013	Defer Date:17.10.2013
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.				

120	Case No.: 172/10/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00355/AM14/	RLA File :03/94/040/00055/AM14/	Lic.No/Date:0310734945 20.05.2013	Defer Date:17.10.2013
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.				

121	Case No.: 211/10/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00394/AM14/	RLA File :07/24/040/00037/AM14/	Lic.No/Date:0710095520 22.05.2013	Defer Date:17.10.2013
Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33 and defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.				

122	Case No.:1/6/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00124/AM14/	RLA File :09/24/040/00077/AM14/	Lic.No/Date:0910056114 23.05.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

123	Case No.:210/10/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00393/AM14/	RLA File :07/24/040/00034/AM14/	Lic.No/Date:0710095553 23.05.2013	Defer Date:17.10.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33 and defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

124	Case No.:206/10/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00389/AM14/	RLA File :24/24/040/00007/AM14/	Lic.No/Date:2410038997 27.05.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

125	Case No.:207/10/82-ALC4/2013	Party Name:CHIRAG ENTERPRISE	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00390/AM14/	RLA File :24/24/040/00008/AM14/	Lic.No/Date:2410038996 27.05.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

126	Case No.:3/10/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved	
	HQ File :01/82/050/00186/AM14/	RLA File :08/24/040/00082/AM14/	Lic.No/Date:0810121433 27.05.2013	Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 10/82 dated 22.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed
Benzonatate 100 mg Capsules		1 Million	1.	Benzonate USP	102 kg
			2.	Gelatin NF	168 kg

		3.	Glycerin USP	24 kg		
		4.	Noncrystallizing Sorbitol Solution NF	72 kg		
		5.	Triethyl Nitrate NF	75 kg		
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy		
		7.	75 CC White HDPE Round Bottle	-do-		
		8.	33 MM White PP NCRC CAP	-do-		
		Benzonatate 200 mg Capsules	1 million	1.	Benzonate	204 kg
				2.	Gelatin NF	231 kg
3.	Glycerin USP			33 kg		
4.	Noncrystallizing Sorbitol Solution NF			99 kg		
5.	Triethyl Nitrate NF			75 kg		
6.	225 CC white HDPE CRC Bottle			As per packing policy		
7.	45 MM white NCRC Cap			-do-		
RA may take appropriate action as per the decision of Norms Committee.						

127	Case No.: 33/10/82-ALC4/2013	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00216/AM14/	RLA File :08/24/040/00081/AM14/	Lic.No/Date:0810121432 27.05.2013	Defer Date:17.10.2013
	Decision : Department of Biotechnology vide their letter No. BT/IL/05/391/2013-PID dated 29.08.2013 has requested the firm to furnish the following information: 1. Drug Manufacturing Licensing of the export product 2. QA approved Batch Manufacturing Record The case was deferred for 17.10.2013			

128	Case No.: 71/10/82-ALC4/2013	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00254/AM14/	RLA File :22/24/040/00016/AM14/	Lic.No/Date:2210013890 28.05.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

129	Case No.: 79/10/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:12/82-ALC4/2013	Status: Case
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		19.09.2013	Deferred
HQ File :01/82/050/00262/AM14/	RLA File :05/23/040/00058/AM14/	Lic.No/Date:0510355497 29.05.2013	Defer Date:17.10.2013
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

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Case No.: 86/10/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Approved																									
HQ File :01/82/050/00269/AM14/	RLA File :22/24/040/00017/AM14/	Lic.No/Date:2210013900 29.05.2013	Defer Date:																									
Decision : : In the light of earlier decision taken in meeting no. 1/82 dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																												
<table><tr><th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr><tr><td rowspan="6">Cefepime for Injection (Cefepime HCL+L-Arginine in 68:32 ratio)</td><td rowspan="6">1 kg</td><td>1.</td><td>Cefepime HCL Non Sterile</td><td>0.655 kg</td></tr><tr><td>2.</td><td>L-Arginine</td><td>0.37 kg</td></tr><tr><td>3.</td><td>Acetone (89.6% Rec.)</td><td>1.816 kg</td></tr><tr><td>4.</td><td>Methanol</td><td>0.742 kg</td></tr><tr><td>5.</td><td>Eno Carbon</td><td>0.034 kg</td></tr><tr><td>6.</td><td>Aluminium Bottle Anodized with Tear off alu cap & chlorobuty plug</td><td>Relevant, as per packing policy</td></tr></table>	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Cefepime for Injection (Cefepime HCL+L-Arginine in 68:32 ratio)	1 kg	1.	Cefepime HCL Non Sterile	0.655 kg	2.	L-Arginine	0.37 kg	3.	Acetone (89.6% Rec.)	1.816 kg	4.	Methanol	0.742 kg	5.	Eno Carbon	0.034 kg	6.	Aluminium Bottle Anodized with Tear off alu cap & chlorobuty plug	Relevant, as per packing policy	RA may take appropriate action as per the packing policy.		
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																								
Cefepime for Injection (Cefepime HCL+L-Arginine in 68:32 ratio)	1 kg	1.	Cefepime HCL Non Sterile	0.655 kg																								
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		3.	Acetone (89.6% Rec.)	1.816 kg																								
		4.	Methanol	0.742 kg																								
		5.	Eno Carbon	0.034 kg																								
		6.	Aluminium Bottle Anodized with Tear off alu cap & chlorobuty plug	Relevant, as per packing policy																								

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Case No.:209/10/82-ALC4/2013	Party Name:R L FINE CHEM	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved	
HQ File :01/82/050/00392/AM14/	RLA File :07/24/040/00033/AM14/	Lic.No/Date:0710095687 31.05.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/373/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
CHLORPROMAZINE HCL	1 kg	1.	1 BROMO 3 CHLORO PROPANE	0.95
		3.	2-CHLORO PHENOTHIAZINE	0.90
		4.	ACETONE	3.33
RA may take appropriate action as per the decision of Norms Committee				

132	Case No.:225/10/82-ALC4/2013	Party Name:APEX HEALTHCARE LTD	Meet No/Date:12/82-ALC4/2013	Status:Case
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		19.09.2013	Deferred
HQ File :01/82/050/00408/AM14/	RLA File :34/24/040/00035/AM14/	Lic.No/Date:3410037038 31.05.2013	Defer Date:17.10.2013
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

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Case No.:3/6/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved	
HQ File :01/82/050/00126/AM14/	RLA File :08/24/040/00084/AM14/	Lic.No/Date:0810121574 31.05.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/539/2013-PI(Norms) dated 26.09.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
VENLAFAXINE 75 MG TABS (VENLAFAXINA COMBIX 75 MG TABS) (Active ingredient: Venlafaxine Hydrochloride Ph Eur 30.0015 Kgs).	1 No.	1.	Venlafaxine Hydrochloride Ph Eur	86.565 mg
RA may take appropriate action as per the decision of Norms Committee.				

134	Case No.:46/12/82-ALC4/2013	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00470/AM14/	RLA File :31/83/040/00019/AM14/	Lic.No/Date:3110058563 31.05.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

135	Case No.:96/10/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00279/AM14/	RLA File :08/24/040/00085/AM14/	Lic.No/Date:0810121573 31.05.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

136	Case No.:187/10/82-ALC4/2013	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved
	HQ File :01/82/050/00370/AM14/	RLA File :03/94/040/00161/AM14/	Lic.No/Date:0310736386	Defer Date:

03.06.2013

Decision : In the light of earlier decision taken in meeting no. 11/82 dated 05.09.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg
VALSARTAN	1 kg	1.	L-VALINE	0.708 kg
		2.	2-CYANO-4-METHYL BIPHENYL (OTBN)	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

137	Case No.: 108/10/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00291/AM14/	RLA File :08/24/040/00091/AM14/	Lic.No/Date:0810121695 04.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

138	Case No.: 98/10/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00281/AM14/	RLA File :08/24/040/00089/AM14/	Lic.No/Date:0810121696 04.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

139	Case No.: 227/10/82-ALC4/2013	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00410/AM14/	RLA File :52/24/040/00002/AM14/	Lic.No/Date:5210039825 05.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of IPP.			

140	Case No.: 6/6/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00129/AM14/	RLA File :09/24/040/00097/AM14/	Lic.No/Date:0910056251 05.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

141	Case No.: 76/10/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:12/82-ALC4/2013	Status: Case
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		19.09.2013	Approved	
HQ File :01/82/050/00259/AM14/	RLA File :22/24/040/00021/AM14/	Lic.No/Date:2210013917 05.06.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/440/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Ceftazidime for Injection "The Export product shall be account for 222 nos. Aluminium Bottle Anodized with Tear of alu & Chlorobutyl plug "	1 kg	1.	Ceftazidime Pentahydrate Sterile (Un-Buffered)	0.928
		2.	Sodium Carbonate	0.082
		3.	Aluminium Bottle Anodized with Tear off alu cap & chlorobuty plug	Relevant, as per packing policy
RA may take appropriate action as per the packing policy.				

142	Case No.:68/10/82-ALC4/2013	Party Name:ZEE LABORATORIES	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00251/AM14/	RLA File :05/24/040/00047/AM14/	Lic.No/Date:0510356364 06.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

143	Case No.:95/10/82-ALC4/2013	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00278/AM14/	RLA File :08/24/040/00095/AM14/	Lic.No/Date:0810121745 06.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

144	Case No.:19/12/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00443/AM14/	RLA File :03/94/040/01070/AM13/	Lic.No/Date:0310737096 07.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

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Case No.:184/10/82-ALC4/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Deffered and Re-indexed	
HQ File :01/82/050/00367/AM14/	RLA File :02/24/040/00030/AM14/	Lic.No/Date:0210190503 10.06.2013	Defer Date:19.09.2013	
Decision : In t In the light of earlier decision taken in meeting no. 11/AM12 dated 05.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Quantity	Sl.No.	Import items	Qty. allowed
Noscapine BP/Noscapine Hcl BP	0.049 kg	1	1 X Papaverine (Wet)-Crude containing Noscapine not more than 8% and crude Papaverine not more than 25% (on dry basis) Moisture content NLT 32% w/w	1kg
Papaverine Hcl BP	0.153 kg			
RA may take appropriate action as per the decision of Norms Committee.				

146	Case No.:109/10/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00292/AM14/	RLA File :22/24/040/00022/AM14/	Lic.No/Date:2210013931 11.06.2013	Defer Date:17.10.2013
	Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

147	Case No.:226/10/82-ALC4/2013	Party Name:RUCHI INFRASTRUCTURE LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00409/AM14/	RLA File :56/24/040/00005/AM14/	Lic.No/Date:5610002272 11.06.2013	Defer Date:17.10.2013
	Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

148	Case No.:70/10/82-ALC4/2013	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00253/AM14/	RLA File :22/24/040/00023/AM14/	Lic.No/Date:2210013929 11.06.2013	Defer Date:17.10.2013
	Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

149	Case No.:72/10/82-ALC4/2013	Party Name:KUDOS CHEMIE LTD.,		Meet No/Date:12/82-ALC4/2013	Status:Case
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		19.09.2013	Approved	
HQ File :01/82/050/00255/AM14/	RLA File :22/24/040/00020/AM14/	Lic.No/Date:2210013927 11.06.2013	Defer Date:	
Decision : In t In the light of earlier decision taken in meeting no. 3/AM82 dated 02.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Adenine	1 kg	1.	Formamide	6.28 kg
RA may take appropriate action as per the decision of Norms Committee.				

150	Case No.:30/12/82-ALC4/2013	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00454/AM14/	RLA File :03/94/040/00140/AM14/	Lic.No/Date:0310737624 13.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of DC(MSME).			

151	Case No.:50/12/82-ALC4/2013	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00474/AM14/	RLA File :03/94/040/00222/AM14/	Lic.No/Date:0310737476 13.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

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Case No.: 7/12/82-ALC4/2013	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Approved	
HQ File :01/82/050/00431/AM14/	RLA File :03/94/040/00082/AM14/	Lic.No/Date:0310737440 13.06.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 18/82 dated 30.08.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lercanidipine Hydrochloride.	1 kg	1.	3,3 Diphenylpropylamine.	1.19 kg/kg
		2.	Tetrahydrofuran.	2.90 kg/kg
		3.	Methylene Dichloride / Methylene Chloride/MDC.	4.88 kg/kg
		4.	1-Chloro-2-Methyl-2-Propanol.	0.507 kg/kg

		5.	Isopropyl Acetate.	6.83 kg/kg
RA may take appropriate action as per the decision of Norms Committee.				

153	Case No.: 88/10/82-ALC4/2013	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00271/AM14/	RLA File :08/24/040/00099/AM14/	Lic.No/Date:0810121913 13.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

154	Case No.: 48/12/82-ALC4/2013	Party Name:STERLING HEALTHCARE LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Approved												
	HQ File :01/82/050/00472/AM14/	RLA File :31/83/040/00039/AM14/	Lic.No/Date:3110058904 14.06.2013	Defer Date:												
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of HBP v1 as per SION A-412 with 2 % wastage.															
	Export Product GABAPENTIN 100 MG Caps, 600 MG TABS and 800 MG TAB,															
	<table border="1"> <thead> <tr> <th rowspan="2">S.NO.</th><th rowspan="2">Import Items</th><th colspan="3">For export of 1 No. Tablets (Quantity in mg)</th></tr> <tr> <th>250 mg Caps</th><th>600 mg Tablets</th><th>800 mg Tablets</th></tr> </thead> <tbody> <tr> <td>1</td><td>GABAPENTIN</td><td>102</td><td>612</td><td>816</td></tr> </tbody> </table>				S.NO.	Import Items	For export of 1 No. Tablets (Quantity in mg)			250 mg Caps	600 mg Tablets	800 mg Tablets	1	GABAPENTIN	102	612
S.NO.	Import Items	For export of 1 No. Tablets (Quantity in mg)														
		250 mg Caps	600 mg Tablets	800 mg Tablets												
1	GABAPENTIN	102	612	816												
RA concerned may take further necessary action as per above decision of NC.																

155	Case No.: 49/12/82-ALC4/2013	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00473/AM14/	RLA File :03/94/040/00155/AM14/	Lic.No/Date:0310737785 14.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

156	Case No.: 15/12/82-ALC4/2013	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00439/AM14/	RLA File :05/24/040/00077/AM14/	Lic.No/Date:0510357304	Defer

		17.06.2013	Date:17.10.2013
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

157	Case No.: 199/10/82-ALC4/2013	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00382/AM14/	RLA File :04/24/040/00048/AM14/	Lic.No/Date:0410147196 17.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

158	Case No.: 40/12/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00464/AM14/	RLA File :09/24/040/00113/AM14/	Lic.No/Date:0910056355 17.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

159	Case No.: 51/12/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00475/AM14/	RLA File :03/94/040/00240/AM14/	Lic.No/Date:0310737875 17.06.2013	Defer Date:19.09.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

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Case No.: 89/10/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Approved
HQ File :01/82/050/00272/AM14/	RLA File :05/24/040/00075/AM14/	Lic.No/Date:0510357422 18.06.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/395/2013-PI(Norms) dated 26.09.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Sertraline Hydrochloride (Bulk Drug / Pharmacopeal Grade)	1 kg	1.	Activated Carbon	0.029
		2.	Methanol	2.50
		3.	Palladium	0.631 mg/kg
		4.	(R) Mandelic Acid	0.392
		5.	4-(34-Dichlorophenyl) 1-Tetralone	3.27

		6.	Toluene	2.50
RA may take appropriate action as per the decision of Norms Committee				

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Case No.:17/12/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved	
HQ File :01/82/050/00441/AM14/	RLA File :03/94/040/00102/AM14/	Lic.No/Date:0310738189 19.06.2013	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/303/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less:				
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
PYRANTEL PAMOATE	1 kg	1.	Thiophene 2 Aldehyde -	0.30
		2.	3-Methylamino Propyl Amine -	0.35
		3.	Bon Acid -	0.84
		4.	Methyl Formate -	0.28
		5.	Iso Propyl Alcohol -	0.32
		6.	Aceto Nitrile	0.28
		7	Citric Acid -	0.45
RA may take appropriate action as per the decision of Norms Committee.				

162	Case No.:183/10/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00366/AM14/	RLA File :13/24/040/00032/AM12/	Lic.No/Date:1310043416 19.06.2013	Defer Date:17.10.2013
	Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

163	Case No.:23/12/82-ALC4/2013	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00447/AM14/	RLA File :03/94/040/00094/AM14/	Lic.No/Date:0310738255 19.06.2013	Defer Date:17.10.2013
	Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

164	Case No.: 28/12/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00452/AM14/	RLA File :03/94/040/00245/AM14/	Lic.No/Date:0310738193 19.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

165	Case No.: 40/8/82-ALC4/2013	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00171/AM14/	RLA File :34/24/040/00047/AM14/	Lic.No/Date:3410037146 19.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

166	Case No.: 110/10/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00293/AM14/	RLA File :05/23/040/00065/AM14/	Lic.No/Date:0510357630 20.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

167	Case No.: 22/12/82-ALC4/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00446/AM14/	RLA File :03/94/040/00197/AM14/	Lic.No/Date:0310738404 20.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

168	Case No.: 39/8/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00170/AM14/	RLA File :09/24/040/00123/AM14/	Lic.No/Date:0910056393 20.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

169	Case No.: 47/12/82-ALC4/2013	Party Name:BALAJI AMINES LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00471/AM14/	RLA File :31/83/040/00030/AM14/	Lic.No/Date:3110059030 20.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

170	Case No.: 29/12/82-ALC4/2013	Party Name:FINE ORGANIC INDUSTRIES,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00453/AM14/	RLA File :03/94/040/00190/AM14/	Lic.No/Date:0310738624 21.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

171	Case No.: 45/12/82-ALC4/2013	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00469/AM14/	RLA File :03/94/040/00058/AM14/	Lic.No/Date:0310738495 21.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

172	Case No.: 31/12/82-ALC4/2013	Party Name:FINE ORGANIC INDUSTRIES,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00455/AM14/	RLA File :03/94/040/00258/AM14/	Lic.No/Date:0310738835 24.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

173	Case No.: 111/10/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00294/AM14/	RLA File :05/24/040/00091/AM14/	Lic.No/Date:0510358000 25.06.2013	Defer Date:17.10.2013
	Decision : In the light of written comments received from Department of Industrial Policy and Promotion vide their File No. 7/106/2013 dated 18.09.2013, it was decided to call from the firm the following technical details/clarifications: (a) An undertaking, clearly showing the export content of each box at S.No. 1 to 8 1. Length of Sterile Surgical sutures USP/ EP (Monofilament Polydioxanone) with or without Needle packed in 140 Boxes Polyglycolic Acid or PGA+PLA / Monofilament Nylon /Monofilament Polypropylene / Braided Silk / Braided Polyester / Monofilament Poliglecaprone 25 / Catgut Chromic & Plain in meters, in each of the individual boxes at S. No1 to 8 of the export product respectively. 2. Weight of Sterilization paper required for each box at S. No. 1 to 8 3. Weight of triple Craft Paper required for each box at S. No. 1 to 8 4. Weight of Aluminum Foil required for each box at S. No. 1 to 8 5. Weight of Polyester Film required for each box at S. No. 1 to 8			

(b) An detailed calculation sheet may be furnished accounting for the total individual item of proposed imports as also to the net content of individual item in the 9 individual consignment of the proposed item of export in 140, 40377, 28675, 3850, 11920, 1718, 900 boxes respectively.

174	Case No.:18/12/82-ALC4/2013	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00442/AM14/	RLA File :03/94/040/00253/AM14/	Lic.No/Date:0310739158 26.06.2013	Defer Date:17.10.2013
	Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

175	Case No.:27/12/82-ALC4/2013	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00451/AM14/	RLA File :03/94/040/00254/AM14/	Lic.No/Date:0310739161 26.06.2013	Defer Date:17.10.2013
	Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			

176	Case No.:39/12/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00463/AM14/	RLA File :09/24/040/00138/AM14/	Lic.No/Date:0910056466 26.06.2013	Defer Date:17.10.2013
	Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

177	Case No.:101/10/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00284/AM14/	RLA File :09/24/040/00143/AM14/	Lic.No/Date:0910056481 27.06.2013	Defer Date:17.10.2013
	Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

178	Case No.:201/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00384/AM14/	RLA File :04/24/040/00063/AM14/	Lic.No/Date:0410147551 27.06.2013	Defer Date:17.10.2013
	Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

179	Case No.:203/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
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	HQ File :01/82/050/00386/AM14/	RLA File :04/24/040/00064/AM14/	Lic.No/Date:0410147556 27.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			
180	Case No.:204/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00387/AM14/	RLA File :04/24/040/00065/AM14/	Lic.No/Date:0410147559 27.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			
181	Case No.:202/10/82-ALC4/2013	Party Name:ARUDAA VIS LABS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00385/AM14/	RLA File :04/24/040/00067/AM14/	Lic.No/Date:0410147616 28.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			
182	Case No.:223/10/82-ALC4/2013	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00406/AM14/	RLA File :52/24/040/00011/AM14/	Lic.No/Date:5210039911 28.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			
183	Case No.:224/10/82-ALC4/2013	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00407/AM14/	RLA File :52/24/040/00008/AM14/	Lic.No/Date:5210039909 28.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Chemicals and Petrochemicals.			
184	Case No.:34/12/82-ALC4/2013	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved
	HQ File :01/82/050/00458/AM14/	RLA File :03/95/040/00255/AM14/	Lic.No/Date:0310739477 28.06.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/395/2013-PI(Norms) dated 26.09 .2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
AZITHROMYCIN FOR ORAL SUSPENSION (Bulk) (200 MG) NET CONTENT AZITHROMYCIN (USP 34 IP/API)	1 kg	1.	AZITHROMYCIN (USP 34 IP/API)	79.415 gm per kg of export product
RA may take appropriate action as per the decision of Norms Committee				

185	Case No.: 41/8/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00172/AM14/	RLA File :03/95/040/01020/AM13/	Lic.No/Date:0310739495 28.06.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

186	Case No.: 24/12/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00448/AM14/	RLA File :03/95/040/00256/AM14/	Lic.No/Date:0310739850 02.07.2013	Defer Date:17.10.2013
	Decision :: It was decided to send a copy of application again to DCGI for their comments particularly in view of with shelf life of the export and Import items. The case was deferred for 17.10.2013.			

187	Case No.: 103/10/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00286/AM14/	RLA File :09/24/040/00145/AM14/	Lic.No/Date:0910056663 04.07.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

188	Case No.: 25/12/82-ALC4/2013	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00449/AM14/	RLA File :03/95/040/00265/AM14/	Lic.No/Date:0310740293 04.07.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

189	Case No.: 36/12/82-ALC4/2013	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00460/AM14/	RLA File :03/95/040/00264/AM14/	Lic.No/Date:0310740295 04.07.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

190	Case No.: 102/10/82-ALC4/2013	Party Name:YELURI FORMULATIONS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00285/AM14/	RLA File :09/24/040/00149/AM14/	Lic.No/Date:0910056680 05.07.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

191	Case No.: 33/12/82-ALC4/2013	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00457/AM14/	RLA File :03/95/040/00207/AM14/	Lic.No/Date:0310740446 05.07.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

192	Case No.: 37/12/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00461/AM14/	RLA File :09/24/040/00150/AM14/	Lic.No/Date:0910056692 05.07.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

193	Case No.: 44/12/82-ALC4/2013	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00468/AM14/	RLA File :03/94/040/00306/AM14/	Lic.No/Date:0310740922 10.07.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of DC (MSME).			

194	Case No.: 26/12/82-ALC4/2013	Party Name:SANOFI INDIA LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00450/AM14/	RLA File :03/95/040/00227/AM14/	Lic.No/Date:0310741158 11.07.2013	Defer Date:17.10.2013

Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.

195	Case No.: 32/12/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00456/AM14/	RLA File :03/95/040/00299/AM14/	Lic.No/Date:0310741860 17.07.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

196	Case No.: 16/12/82-ALC4/2013	Party Name:MICRO INKS LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Approved																					
	HQ File :01/82/050/00440/AM14/	RLA File :03/95/040/00308/AM14/	Lic.No/Date:0310742012 18.07.2013	Defer Date:																					
	Decision : In the light of earlier decision taken in meeting no. 9/82 dated 31.05.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Epoxy Acrylate (80% Resin content in GTPA (Glyceryl Propoxy Triacrylate/ Propoxylated Glyceryl Triacrylate)</td><td rowspan="5">1 kg.</td><td>1.</td><td>Acrylic Acid</td><td>0.2217 kg</td></tr> <tr> <td>2.</td><td>Epoxy Resins</td><td>0.5827 kg</td></tr> <tr> <td>3.</td><td>Mono Ethyl Hydro Quinone</td><td>0.0061 kg</td></tr> <tr> <td>4.</td><td>Benzyl Dimethyl Amine</td><td>0.0040 kg</td></tr> <tr> <td>5.</td><td>Glyceryl Propoxy Triacrylate /Propoxylated Glyceryl Triacrylate</td><td>0.1920 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Epoxy Acrylate (80% Resin content in GTPA (Glyceryl Propoxy Triacrylate/ Propoxylated Glyceryl Triacrylate)	1 kg.	1.	Acrylic Acid	0.2217 kg	2.	Epoxy Resins	0.5827 kg	3.	Mono Ethyl Hydro Quinone	0.0061 kg	4.	Benzyl Dimethyl Amine	0.0040 kg	5.	Glyceryl Propoxy Triacrylate /Propoxylated Glyceryl Triacrylate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
Epoxy Acrylate (80% Resin content in GTPA (Glyceryl Propoxy Triacrylate/ Propoxylated Glyceryl Triacrylate)	1 kg.	1.	Acrylic Acid	0.2217 kg																					
		2.	Epoxy Resins	0.5827 kg																					
		3.	Mono Ethyl Hydro Quinone	0.0061 kg																					
		4.	Benzyl Dimethyl Amine	0.0040 kg																					
		5.	Glyceryl Propoxy Triacrylate /Propoxylated Glyceryl Triacrylate	0.1920 kg																					

197	Case No.: 21/12/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00445/AM14/	RLA File :03/95/040/00306/AM14/	Lic.No/Date:0310741992 18.07.2013	Defer Date:17.10.2013
	Decision : It was decided to send a copy of application again to DCGI for their comments particularly in view of with shelf life of the export and Import items. The case was deferred for 17.10.2013.			

198	Case No.: 35/12/82-ALC4/2013	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:12/82-ALC4/2013	Status: Case Approved
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		19.09.2013	
HQ File :01/82/050/00459/AM14/	RLA File :03/95/040/00948/AM13/	Lic.No/Date:0310742181 19.07.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/386/2013-PI(Norms) dated 26.09 .2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less:

:

S. No	Import Item	For export of 1 no. tablet			
		3.125 mg	6.25 mg	12.5 mg	25 mg
1.	Carvedilol USP	3.125 mg	6.25 mg	12.5 mg	25.0 mg
2.	Lactose Monohydrate NF/BP (200 Mesh) Teva	10.0 mg	20.0 mg	40.0 mg	80.0 mg
3.	Povidone USP (PVP K 30)	1.50	3.0	6.0	12.0
4.	Crospovidone NF	1.50	3.0	6.0	12.0
5.	Lactose Monohydrate (pray dried)	32.75	65.5	131.0	262.0
6 to 15	Paking Materials	Relevant, as per packing policy			
RA may take appropriate action as per the decision of Norms Committee.					

199	Case No.:20/12/82-ALC4/2013	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved
	HQ File :01/82/050/00444/AM14/	RLA File :03/95/040/00941/AM13/	Lic.No/Date:0310742484 23.07.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/612/2013-PI(Norms) dated 07.02.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less:

Export Item: **Diltiazem HCL Tablets 30 mg, 60 mg, 90 mg and 120 mg**

S.No	Import item	For Export of 1 no. of Tablets			
		30 mg	60 mg	90 mg	120 mg
1.	Diltiazem Hydrochloride USP	30 mg	60 mg	90 mg	120 mg
2.	Lactose Monohydrate NF/BP (200 Mesh)	139.0 mg	278.0 mg	417.0 mg	556.0 mg

3.	Hypromellose USP	.35.0	70.0	105.0	140.0
4.	Povidone USP (PVP K 90)	3.50	7.0	10.5	14.0
5 to 14	Packing Materials	Relevant, as per packing policy			

RA may take appropriate action as per the decision of Norms Committee.

200	Case No.:38/12/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00462/AM14/	RLA File :09/24/040/00175/AM14/	Lic.No/Date:0910056887 23.07.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

201	Case No.:52/12/82-ALC4/2013	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00476/AM14/	RLA File :03/95/040/00305/AM14/	Lic.No/Date:0310742481 23.07.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

202

Case No.:9/12/82-ALC4/2013	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved		
HQ File :01/82/050/00433/AM14/	RLA File :05/24/040/00129/AM14/	Lic.No/Date:0510360635 23.07.2013	Defer Date:		
Decision : In the light of earlier decision taken in meeting no. 11/82 dated 19.06.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Item of Export	Quantity	S.No	Item of Import	Quantity kg/kg	Allowed
7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) While/Light Yellow Powder	1 kg	1.	Penicillin G Potassium Crystals	2.85	
		2.	Methanol	2.00	
		3.	Dimethyl Formamide	3.86	
		4.	Methylene Chloride	2.09	
		5.	2-Mercaptobenzothiazole	0.511	
		6.	Isopropyl Alcohol	1.25	
RA may take appropriate action as per the decision of Norms Committee.					

203	Case No.:10/12/82-ALC4/2013	Party Name:OTSUKA CHEMICAL (INDIA)	Meet No/Date:12/82-ALC4/2013	Status:Case
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		PRIVATE LIMITED	19.09.2013	Deferred
	HQ File :01/82/050/00434/AM14/	RLA File :05/24/040/00137/AM14/	Lic.No/Date:0510360662 24.07.2013	Defer Date:17.10.2013
Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.				

204	Case No.:1/10/82-ALC4/2013	Party Name:MICRO LABS LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00184/AM14/	RLA File :07/24/040/00111/AM14/	Lic.No/Date:0710097180 30.07.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

205	Case No.:2/10/82-ALC4/2013	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved												
	HQ File :01/82/050/00185/AM14/	RLA File :09/24/040/00184/AM14/	Lic.No/Date:0910056944 30.07.2013	Defer Date:												
	Decision : In the light of earlier decision taken in meeting no. 4/82 dated 16.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:															
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Ractopamine HCL for veterinary usage</td><td rowspan="2">1 kg</td><td>1</td><td>(RS) 4(2 Amino-1-Hydroxy Ethyl) Phenol HCL</td><td>1.063 kg</td></tr> <tr> <td>2.</td><td>4(4-Hydroxy Phenyl)-2-Butanone</td><td>0.978 kg</td></tr> </tbody> </table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ractopamine HCL for veterinary usage	1 kg	1	(RS) 4(2 Amino-1-Hydroxy Ethyl) Phenol HCL	1.063 kg	2.	4(4-Hydroxy Phenyl)-2-Butanone	0.978 kg		
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Ractopamine HCL for veterinary usage	1 kg	1	(RS) 4(2 Amino-1-Hydroxy Ethyl) Phenol HCL	1.063 kg												
		2.	4(4-Hydroxy Phenyl)-2-Butanone	0.978 kg												
RA may take appropriate action as per the decision of Norms Committee																

206	Case No.:43/12/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00467/AM14/	RLA File :52/24/040/00015/AM14/	Lic.No/Date:5210040038 30.07.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

207	Case No.:229/10/82-ALC4/2013	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved
	HQ File :01/82/050/00412/AM14/	RLA File :05/23/040/00183/AM14/	Lic.No/Date:0510361478 01.08.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 26/82 dated 13.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given			

below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Cefixime USP/IP/BP	1 kg	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1.555
		2.	Tri Phenyl Phosphine	1.20
		3.	Acetone	1.18
		4.	N,N Dimethyl Formamide	4.00
		5.	Dichloromethane	4.98
		6.	Phenol	1.12
		7.	Methanol	6.16
		8.	Activated Carbon	0.100
		9.	Triethyl amine	0.34
		10	Mica Ester	1.112
		11	Tetra Hydrofuran	2.40

RA may take appropriate action as per the decision of Norms Committee.

208	Case No.:228/10/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved														
	HQ File :01/82/050/00411/AM14/	RLA File :08/24/040/00198/AM14/	Lic.No/Date:0810123477 05.08.2013	Defer Date:														
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 49/82 dated 06.03.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
	<table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>Acebutolol Tablet/Capsule 200 mg</td><td>1 No.</td><td>1.</td><td>Acebutolol Hcl</td><td>221.698 mg</td></tr> <tr> <td>Acetbutolol Tablet/Capsule 400 mg</td><td>1 No.</td><td>1</td><td>Acebutolol HCL</td><td>443.396 mg</td></tr> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Acebutolol Tablet/Capsule 200 mg	1 No.	1.	Acebutolol Hcl	221.698 mg	Acetbutolol Tablet/Capsule 400 mg	1 No.	1	Acebutolol HCL
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Acebutolol Tablet/Capsule 200 mg	1 No.	1.	Acebutolol Hcl	221.698 mg														
Acetbutolol Tablet/Capsule 400 mg	1 No.	1	Acebutolol HCL	443.396 mg														
RA concerned may take further necessary action as per above decision of NC																		

209	Case No.:41/12/82-ALC4/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00465/AM14/	RLA File :05/23/040/00147/AM14/	Lic.No/Date:0510362099 06.08.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

210	Case No.:230/10/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved
	HQ File :01/82/050/00413/AM14/	RLA File :08/24/040/00171/AM14/	Lic.No/Date:0810123618 07.08.2013	Defer Date:
	Decision : It was decided to withdraw the case . As per on lince agenda the advance authorization was issued on repeat basis under para 4.7.1 HBP v1.			

211

Case No.:6/12/82-ALC4/2013		Party Name:GLENMARK GENERICS LIMITED		Meet No/Date:12/82-ALC4/2013 19.09.2013		Status:Case Approved	
HQ File :01/82/050/00430/AM14/		RLA File :03/94/040/00337/AM14/		Lic.No/Date:0310746307 21.08.2013		Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 4/82 dated 16.05.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export Product		Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg		
Cilostazol		1 kg	1.	[5-(4-Chlorobutyl)-1-Cyclohexyl-1H-Tetrazole] {CBT Cilostazol}	0.88		
			2.	6-Hydroxy-3,4-Dihydroquinolinone [HCS Cilostazol]	0.59		
RA may take appropriate action as per the decision of Norms Committee.							

212	Case No.:3/12/82-ALC4/2013	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Deferred
	HQ File :01/82/050/00427/AM14/	RLA File :04/24/040/00095/AM14/	Lic.No/Date:0410148864 22.08.2013	Defer Date:17.10.2013
	Decision : It was decided to again send a copy of application to DCGI for their comments. The case was deferred for 17.10.2013			

213	Case No.:8/12/82-ALC4/2013	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status:Case Approved
	HQ File :01/82/050/00432/AM14/	RLA File :05/23/040/00194/AM14/	Lic.No/Date:0510363392	Defer Date:

23.08.2013

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting and decided to ratify norms under Para 4.7 of HBP v1 as per SION A-412 with 2 % wastage.

Export Product

Levetiracetam Tablets 500mg and Levetiracetam Tablets 1000 MG ,

S.NO.	Import Items	For export of 1 No. Tablets (Quantity in mg)
1	Levetiracetam Ph. Eur	510 tab/ 500 tab
2	Levetiracetam Ph. Eur	1020 tab/ 1000 tab

RA may take appropriate action as per the decision of Norms Committee.

Case No.:1/12/82-ALC4/2013

Party Name:SHIVA PHARMACHEM LTD,

Meet No/Date:12/82-ALC4/2013
19.09.2013

Status:Case
Approved

HQ File :01/82/050/00425/AM14/

RLA File :34/24/040/00129/AM14/

Lic.No/Date:3410037815
04.09.2013

Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 25/82 dated 29.11.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Iso Butyryl Chloride/Butyryl Chloride Appearance: Clear colourless liquid	1 kg	1.	Iso Butyric Acid Appearance:- Clear colourless liquid	0.870 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:2/12/82-ALC4/2013

Party Name:VIVEK PHARMACHEM (INDIA) LTD.,

Meet No/Date:12/82-ALC4/2013
19.09.2013

Status:Case
Deferred

HQ File :01/82/050/00426/AM14/

RLA File :13/24/040/00022/AM14/

Lic.No/Date:1310044274
09.09.2013

Defer
Date:17.10.2013

Decision :It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.

Case No.:4/12/82-ALC4/2013

Party Name:TORRENT PHARMACEUTICALS LTD.

Meet No/Date:12/82-ALC4/2013
19.09.2013

Status:Case
Approved

HQ File :01/82/050/00428/AM14/

RLA File :08/24/040/00254/AM14/

Lic.No/Date:0810124777
13.09.2013

Defer Date:

Decision :It was decided to withdraw the case . As per on lince agenda the advance authorization was issued on repeat basis under para 4.7.1 HBP v1.

217	Case No.: 5/12/82-ALC4/2013	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:12/82-ALC4/2013 19.09.2013	Status: Case Deferred
	HQ File :01/82/050/00429/AM14/	RLA File :09/24/040/00277/AM14/	Lic.No/Date:0910057572 13.09.2013	Defer Date:17.10.2013
	Decision : It was decided to defer the case for 17.10.2013 for comments of Department of Pharmaceuticals.			

Date:
28.09.2013
Place:New Delhi

R.C. Meena
Deputy Director General of Foreign Trade